

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4697
TO BE ANSWERED ON 23rd MARCH, 2018**

REGULATIONS FOR RESTAURANTS AND EATERIES

4697. SHRI SUMAN BALKA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Food Safety and Standards Authority of India (FSSAI) has issued regulations for restaurants and eateries making it mandatory to employ a food safety officer in order to obtain a licence;
- (b) whether FSSAI made it mandatory for companies that sell food online to get separate licences and display their licences or FSSAI registrations; and
- (c) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): Food Safety and Standards Authority of India (FSSAI) has operationalised the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2018. In this Regulation, the conditions of license prescribed under Annexure-3 of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011 have been revised, inter-alia making it mandatory for a restaurant or an eatery to employ at least one technical person or Food Safety Supervisor trained by FSSAI.

(b) & (c): Yes. In the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2018, the following is provided- "E-commerce Food Business Operators (FBOs) shall obtain registration and license from the concerned registration or licensing authority. Provided that E-commerce entities providing listing/directory of FBO/food products may not be required to obtain license/registration under the Act, Rules & Regulations made thereunder, subject to the condition that these are not covered under the definition of food business as per section3(n) of FSS Act. Provided that E-commerce entities providing listing/directory of FBO/food products and also facilitating orders/transaction on their website shall require FSSAI licenses".

It is further provided that the sellers/brand owners/manufacturers on the e-commerce platform shall be required to display their License/Registration obtained under the FSS Act and Regulations and hygiene grading of FBO as may be assigned by FSSAI.